

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P. No. (IB)-172(PB)/2017**

**IN THE MATTER OF:**

**Sh. Dinesh Jhunjhnuwala**

**.....Petitioner**

**v.**

**Affinity Beauty Salon Pvt. Ltd.**

**.....Respondent**

**SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 18.07.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s) :**

**For the Respondent(s) : Shri Shaunak Kashyap, Advocate**

**ORDER**

Learned counsel for the petitioner applies for withdrawal of the petition. As per the statement made at the bar he has instructions to do so.

Consequently, the petition is dismissed as withdrawn.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

18.07.2017

Vineet